ORDER

In continuation to the office order dated 09.06.2016 regarding the appointment of 251 Sr./Jr. Standing Counsels of CBEC to handle litigation of Indirect Taxes before various High Courts and other fora, it is informed that the order of the 111 counsels (as per list enclosed) who were on the panel as on 14.10.2014 and who are included in the order dated 09.06.2016 is hereby rescinded.

This issues with the approval of Competent Authority.

(Y.S. Karoo)

Under Secretary to the Government of India

To

1. All the Chief Commissioners of Central Excise/Customs/Service Tax
2. DGDRI/Chief Commissioner (AR), Customs, Excise & Service Tax Appellate Tribunal
3. The Manager Website Directorate of Systems, New Delhi for uploading the order to the CBEC’s Website under URL: www.cbec.gov.in/Excise-Circulars-Instructions
5. Commissioner, Directorate of Legal Affairs, CBEC, 4th Floor, Rajendra Bhavan, New Delhi
6. Joint Secretary (Review), Judicial Cell, 4th Floor, Hudco Vishala Building, R.K. Puram, New Delhi